

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS

THIRTY-FIRST REPORT

(Fourth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Thirty-first Report.

2. The Committee met on the 8th May, 1968, for—

(I) Classification and allocation of time for discussion of the following Bills under Rule 294(1) (b) and 294(1) (c) of the Rules of Procedure respectively:—

- (1) The Constitution (Amendment) Bill, 1968 (Amendment of article 217) by Shri M. Narayan Reddy.
- (2) The Labour (Participation in Management) Bill, 1968 by Shri Srinibas Mishra.
- (3) The Constitution (Amendment) Bill, 1968 (Amendment of articles 90, 92 etc.) by Shri Srinibas Mishra.
- (4) The Representation of the People (Amendment) Bill, 1968 (Insertion of new section 86A) by Shri S. S. Kothari.

(II) Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1968 (Amendments of Seventh Schedule) by Shri Diwan Chand Sharma.
- (2) The Constitution (Amendment) Bill, 1968 (Amendment of article 226) by Shri M. Narayan Reddy.

Classification and Allocation of Time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Srinibas Mishra and S. S. Kothari attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time to them as indicated below:—

(1) The Constitution (Amendment) Bill, 1968 (Amendment of article 217) by Shri M. Narayan Reddy.	1 hour.
(2) The Labour (Participation in Management) Bill, 1968 by Shri Srinibas Mishra.	1½ hours.
(3) The Constitution (Amendment) Bill, 1968 (Amendment of article 90, 92 etc.) by Shri Srinibas Mishra.	2 hours
(4) The Representation of the People (Amend- ment) Bill, 1968 (Insertion of new section 86A) by Shri S. S. Kothari.	1½ hours.

Examination of the Constitution (Amendment) Bills

5. The Members who had given notices of the Bills had been invited to be present at the sitting. None of them attended the sitting.

6. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1968 (Amendment of Seventh Schedule) by Shri Diwan Chand Sharma.

The Bill sought to amend the Seventh Schedule to the Constitution so as to make "education" a Concurrent subject.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1968 (Amendment of article 226) by Shri M. Narayan Reddy.

The Bill sought to amend article 226 of the Constitution so as to empower the District Courts, in addition to High Courts, to issue certain writs.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

7. The Committee recommend that—

(i) the categorisation and allocation of time to Bills, as shown in paragraph 4 above, be agreed to by the House; and

(ii) Sarvashri Diwan Chand Sharma and M. Narayan Reddy be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI:

May 6, 1968.

Vaisakha 16, 1890 (Saka)

R. K. KHADILKAR,

Chairman,

Committee on Private Members' Bills
and Resolutions.